

their salaries. The NF Government under the circumstances introduced a Bill to take over the institution so that it may function properly. The Bill was passed, I suppose, by the Rajya Sabha in the month of September last year. But after that the Ninth Lok Sabha was dissolved. Now the Government is remaining a silent spectator about the ruin of this institution. I do not know what are the reasons for this. Whom are you going to shield?

I demand immediate attention of the Government and something should be done to save this institution. Let the External Affairs Minister intervene immediately in this and give a statement in this House. *(Interruptions)*

**SHRI SAIFUDDIN CHOUDHURY (Katwa):** We share the concern of the hon. Member and we have all our support for this. I think, the Government must come forward with a Bill that had been passed in the Rajya Sabha and get it passed in the Lok Sabha immediately. *(Interruptions)*

*[Translation]*

**SHRI RAM VILAS PASWAN (Rosera):** Mr. Speaker, Sir, I had tried to raise an issue when the question hour began at 11.00 o'clock.

**MR. SPEAKER:** I am not allowing you to speak on that topic. So please don't try to do it again.

**SHRI RAM VILAS PASWAN:** I would not try to do that. How have you come to know what I have not still done? I may not have been a law student yet I do understand the limitations of our conduct. I would not speak anything contrary to your position.

**MR. SPEAKER:** It is the question of the honour of the Constitution, of the country and of the Parliament of this country.

**SHRI RAM VILAS PASWAN:** I promise to keep honour of all that. Today is an historic day for our country when as many as one

hundred and six members of Parliament consisting of all political parties, irrespective of party affiliation, including members of Scheduled Castes and Scheduled Tribes prepared a joint memorandum which contained three main demands.

**MR. SPEAKER:** It would be expunged from the record of the House, if the speech is not relevant to the subject. I allotted a ten hour discussion times to it.

**SHRI RAM VILAS PASWAN:** I agree with you, you may expunge it from the proceedings of the House if you find it out of subject.

We went to Rashtrapati Bhawan to submit one memorandum containing five main demands which included land reforms, legislation for reservation, to clear backlog, reservations in Rajya Sabha, Legislative Council and Judiciary and in the field of education. We could not meet the President. We come back after submitting our memorandum to his officers, though we were quite hopeful to meet the President.

*[English]*

**MR. SPEAKER:** I think that Rashtrapati is advised by the Council of Ministers and Council of Ministers is not advised by Rashtrapathiji.... *(Interruptions)*...

*[Translation]*

**SHRI MADAN LAL KHURANA (South Delhi):** Mr. Speaker, Sir with your permission, I would like to submit about the constitution of a Commission for Scheduled Castes and Scheduled Tribes which has already been granted constitutional status. For the last one and half years a national commission for Scheduled Castes and Scheduled Tribes has not been appointed. On 31st March, 1990 the Parliament had passed an important Bill to constitute a commission and to give it a Constitutional status by passing the constitution (Sixty Fifth Amendment) Bill. The President assented to the Bill on 7 June, 1990 but till today it has not been constituted.

With the result, the post of the National Scheduled Castes and Scheduled Tribes Commissioner has been lying vacant and its working has come to a standstill for the last three months for which purpose this Bill has been brought forwards. Since this Commission has not been constituted, a fair inquiry into incidents of atrocities is not possible because there are no other branches or departments of this Commission. The Commissioner has to rely on the reports provided by those State Governments and district administration whose interests lie in keeping the real facts in dark. The Commissioner does not have the authority to order someone to collect factual information. It cannot take actions to check the atrocities. Some Members of the ruling party... (*Interruptions*)... since there has been no consensus among the party members on the issue of person to be fit for the post of Commissioner, post is left vacant for quite sometime. Much time is spent on the discussion on issue of atrocities, the central objective is the constitution of commission so that the complaints can be attended by the Commission - an objective for which is has been granted Constitutional status. Why then it is not constituted? Government should clarify its stand on this issue in the House.

[*English*]

**SHRI BH. VIJAYAKUMAR RAJU:** You are allowing others and you are not allowing us. This is a very important subject.

**MR. SPEAKER:** I will allow you. Please sit down.

**SHRI PETER G. MARBANIANG (Shilong):** Mr. Speaker, Sir, the postal employees of North-Eastern Region comprising of Meghalaya, Mizoram, Manipur, Nagaland, Arunachal Pradesh, Tripura and also part of Assam are denied of the Special Duty Allowance as granted by the Central Government from November 1983. The Special Duty Allowance was specially granted to the Central Government Employees serving in North-Eastern Region on the basis of the peculiar geographical condition, bottle-necked com-

munication/transportation and comparatively high cost of living with the pre-condition of the facility that the employees having All-India transfer liability will be entitled for the said allowance. The Group 'C' and Group 'D' employees of the Postal Department having all-India transfer liability will be entitled for the said allowance like its counterpart Telecom employees of the North-Eastern Region. The CAT, Guwahati, in its verdict in 1989, had issued a direction to the authorities to pay the Special Duty Allowance to all Group 'C' and Group 'D' employees of North-Eastern Region. The Ministry of Communication did not honour this verdict of the CAT, Guwahati.

I urge upon the Ministry of Communication to make an immediate payment of the Special Duty Allowance with all the arrears to the Postal employees of North-Eastern Region with the same terms and conditions as applicable to the Telecom Wing employees.... (*Interruptions*)...

[*Translation*]

**SHRI BRISHIN PATEL (SIWAN):** On 11.9.91, under the leadership of Union Minister Shri Rajesh Pilot, against the Bihar Government..... (*Interruptions*).....

[*English*]

**MR. SPEAKER:** Have you given a notice to Mr. Rajesh Pilot?... (*Interruptions*)... You inform him and then raise it tomorrow.

[*Translation*]

**SHRI BRISHIN PATEL:** Please listen to me ... (*Interruptions*)...

**MR. SPEAKER:** You please listen, if you want to speak anything against any member, give notice today then speak on it tomorrow.... (*Interruptions*)...

**SHRI BRISHIN PATEL:** I withdraw the name... (*Interruptions*)...

**MR. SPEAKER:** Now you have already